



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Mar/202223/21**DATED:** 18/04/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202223/21 dated 18/04/2023 of Norms Committee - IV for the year 2023-24 was held on 18/04/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	CHETAN JAGGARWAL, Consultant	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SPAK SURFACTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00005243AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	2 / NC/4/MEET/Mar/202223/21		
Case Status	Case Approved		
Party Name	SERVO PACKAGING LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023		
HQ File Number	HQRNORM APPLY 00007165AM23		
RA File Number	NA		
Licence No and Date	0210209909/null		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied for with 1% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PLASTIC MASTER BATCH CONTAINING (PP GRANULES -19%, CALCIUM CARBONATE - 80%, ANTI OXIDENT - 0.5%, PE WAX - 0.5% &TITANIUM DIOXIDE - 1.0%)	690.0 MT	PP GRANULES	131.1 MT
		CALCIUM CARBONATE	552.0 MT
		ANTI OXIDANT	3.46 MT
		PE WAX	3.46 MT
		TITANIUM DI OXIDE	6.9 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	3 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	ARJUN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305000235AM16
RA File Number	042404000229 AM12
Licence No and Date	0410130300/15/11/2011
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	4 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	PLASTO POLYCHEM INDUSTRIE
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305000110AM15
RA File Number	072404000354 AM14
Licence No and Date	0710101248/10/01/2014
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	5 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305000641AM18
RA File Number	039404000760 AM18
Licence No and Date	0310817965/21/12/2017
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A-2866 and ratify the norms as under:-	

Export item: SELF ADHESIVE PAPER 152 GSM + / -10% (containing face paper of relevant quality)

Qty.: 961538.46 SQUARE METER (SQM)

Import Items:

S. No.	Description	Qty. Recommended
1	FACE PAPER IN JUMBO ROLLS (78 GSM + / - 10%)	10,00,000 SQUARE METER (SQM)
2	GLASSINE PAPER (60 GSM + / - 10%)	10,00,000 SQUARE METER (SQM)
3	ADHESIVE (100% SOLID)(RUBBER BASED HOT MELT)	23.076 METRIC TON

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	6 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00002550AM23
RA File Number	NA
Licence No and Date	0510409019/20/12/2018

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A-3105 and ratify the norms as under:-

Export Item: CHLORINATED PARAFFIN (CHLORINE CONTENT 45%)

Qty.: 400,000.0kg

Import Item: Alpha Plus NAO C-20-24 (Paraffin)

Qty.: 220,000.0 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023

and Date	
HQ File Number	018305000507AM20
RA File Number	062404000069 AM20
Licence No and Date	0610039358/05/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	8 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305000941AM21
RA File Number	502404000003 AM21
Licence No and Date	5010002692/03/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	9 / NC/4/MEET/Mar/202223/21
Case Status	Case Withdrawn
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305000996AM21
RA File Number	052404000205 AM21
Licence No and Date	0510414777/30/07/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	10 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred

Party Name	BAJAJ SUPERPACK INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305001003AM21
RA File Number	502404000008 AM21
Licence No and Date	5010002701/06/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	11 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305001036AM21
RA File Number	052404000256 AM21
Licence No and Date	0510415043/28/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	12 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305001086AM21
RA File Number	318304000065 AM21
Licence No and Date	3110067865/21/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	13 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	14 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 07.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).

Case No.	15 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	018305001221AM21

RA File Number	082404000290 AM21
Licence No and Date	0810149083/19/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	16 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	ADIAMBE PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00046864AM21
RA File Number	02AA04006410 AM21
Licence No and Date	0211000082/24/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. To indicate specific item to import in Advance licence, as alternate items (SUPPER CALENDER PAPER OR MG BLEAHEED CRAFT PAPER OR SUPPER CALENDER CRAFT PAPER OR COATED ONE SIDE PAPER OR UPMCKK OR GLASSION PAPER. 2. To indicate GSM of end product and import items, specifying GLASSION Paper 3. To specify the size of the import item and whether cut to size or in a jumbo roll. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	17 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00071345AM21
RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).

Case No.	18 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00081729AM21
RA File Number	05AA04030474 AM21
Licence No and Date	0511001233/11/02/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms with 1% wastage as under:- Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%) Qty.: 170100.0 kg Import Item: Rock wool or Slag wool Qty.: 37923.35Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	19 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00100117AM21
RA File Number	05AA04038543 AM21
Licence No and Date	0511001664/09/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Manufacturing process indicating exact sizes of export items. 2. Justification for the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	20 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00105301AM21
RA File Number	05AA04036501 AM21
Licence No and Date	0511001498/17/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. COA report of Export item, clearly indicating Cobalt metal content in export item and to submit 4 E Annexure indicating both imported and indigenous items. 2. Chemistry giving molecular weight etc., for the reaction with yield and calculation for the requirement of raw materials. 3. Production of export item vis a vis consumption of raw materials for the last three years duly certified by chartered accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	21 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00117583AM21
RA File Number	02AA04011964 AM21
Licence No and Date	0211000494/31/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Specification and weight of Export item. 2. Compare the requirement of raw materials in tabular form with SION fixed (H-68/301/302), as the case may be. 3. If input items are required other than SION items also for manufacture of export item, then justification may be given with calculation. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	22 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	ACCRA PAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00004610AM22
RA File Number	03AA04028257 AM21
Licence No and Date	0311002486/06/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	23 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00028126AM22
RA File Number	03AA04031513 AM21
Licence No and Date	0311002927/28/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	24 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	BALAJI CORK
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00031995AM22
RA File Number	05AA04008449 AM22
Licence No and Date	0511002396/04/05/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Manufacturing process indicating all the raw materials both imported and indigenous items and accordingly to fill 4 E Annexure.
2. Specification of both import and export items.
3. Justification for nil wastage of raw materials for the manufacturing the Rubberized Cork Sheets and Rubberized Cork Frames.
4. Calculation for the requirement of raw materials for manufacture of both the items separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	25 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00033041AM22
RA File Number	03AA04004899 AM22
Licence No and Date	0311003569/05/05/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item; Release Paper 120 GSM +/- 10 PERCENT (PAPER)(using Glassine paper	
Qty.: 100 MT	
Import item: Glassine Paper 120 GSM +/-10 PERCENT	
Qty. : 102 MT	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	26 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00033492AM22
RA File Number	05AA04010658 AM22
Licence No and Date	0511002438/05/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%)

Qty.: 2,26,800 kg

Import Item: Rock wool or Slag wool

Qty.: 50,564.47 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00035574AM22
RA File Number	50AA04000364 AM22
Licence No and Date	5011000137/07/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	28 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00041136AM22
RA File Number	05AA04012189 AM22
Licence No and Date	0511002615/14/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. COA report of Export item, clearly indicating Cobalt metal content in export item and to submit 4 E Annexure indicating both imported and indigenous items. 2. Chemistry giving molecular weight etc., for the reaction with yield and calculation for the requirement of raw materials. 3. Production of export item vis a vis consumption of raw materials for the last three years duly certified	

by chartered accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	29 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00042781AM22
RA File Number	05AA04013928 AM22
Licence No and Date	0511002663/17/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export Item-1; ULTRASOUND PAPERS ROLLS UPP 110S (IN ROLL).(GSM : 70 + / - 10 PERCENT (Variation))

Qty.: 27952.0 Sq. Mt

Import item; VIDEO PRINTER PAPER (Of GSM : 70 + / - 10 PERCENT)

Qty.: 29349.6 Sq. Mt

Export Item-2; : ULTRASOUND PAPERS ROLL UPP 110HD (IN ROLL).(GSM : 70 + / - 10 PERCENT (Variation))

Qty.: 5591.0 Sq. Mt

Import item; VIDEO PRINTER PAPER (Of GSM: 70 + / - 10 PERCENT)

Qty.: 5870.55 Sq. Mt

Export Item-3; : ULTRASOUND PAPERS ROLL UPP 110HG (IN ROLL).(GSM : 70 + / - 10 PERCENT (Variation))

Qty.: 11181.0 Sq. Mt

Import item; VIDEO PRINTER PAPER (Of GSM: 70 + / - 10 PERCENT)

Qty.: 11740.05 Sq. Mt

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	30 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved

Party Name	SUPERTECH FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00046989AM22
RA File Number	34AA04001450 AM22
Licence No and Date	3411000607/20/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: FIBER GLASS WOVEN FABRIC DUST COLLECTOR BAG (NET CONTENT OF IMPORT ITEM (1) 750 GSM FILTER FABRIC (FILTER CLOTH) - 2.375 SQM AND (2) PTFE COATED FIBER GLASS SEWING THREAD - 0.1250 KGS.) Qty.: 5500.Nos. Import item1: 750 GSM FILTER FABRIC FILTER CLOTH (Glass) Qty.: 13454.375 Sq. Mt. Import item2: PTFE COATED FIBER GLASS SEWING THREAD Qty.701.25 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	31 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00103714AM22
RA File Number	56AA04000947 AM22
Licence No and Date	5611000307/31/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Net weight of Glass Fabric (i.e. import content) in export item, in Kg term 2. Total weight of import item (Glass Fabric) in Kg term. 3. Indigenous item to use in manufacturing the item and accordingly to fill 4 E annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	32 / NC/4/MEET/Mar/202223/21
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Case Status	Case Deferred
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00124527AM22
RA File Number	03AA04026648 AM22
Licence No and Date	0311004916/25/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.09.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	33 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00145804AM22
RA File Number	13AA04003246 AM22
Licence No and Date	1311000465/23/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	34 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	CREST CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00146963AM22
RA File Number	26AA04002340 AM22
Licence No and Date	2611000201/26/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	35 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00147713AM22
RA File Number	03AA04047728 AM22
Licence No and Date	0311005640/26/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 13.02.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	36 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00149613AM22
RA File Number	03AA04054504 AM22
Licence No and Date	0311005708/29/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	37 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	GLS FILMS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00150973AM22
RA File Number	05AA04060275 AM22
Licence No and Date	0511003919/30/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Manufacturing process, starting from MG Kraft paper indicating stage wise wastage of raw materials,.
2. GSM and specification of Export item.
3. Calculation for the requirement of all the raw materials with justification of wastage claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	38 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	WATER PROOF CORPORATION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00151930AM22
RA File Number	03AA04051767 AM22
Licence No and Date	0311005793/02/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Manufacturing process indicating stage wise wastage of raw materials.
2. Weight of export item in Kg terms.
3. Specification and GSM of Export item.
4. Calculation for the requirement raw materials (both imported and indigenous) for the manufacture of export item indicating wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	39 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00154393AM22
RA File Number	05AA04054832 AM22
Licence No and Date	0511004002/05/08/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	40 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00156961AM22
RA File Number	03AA04060536 AM22
Licence No and Date	0311006032/09/08/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	41 / NC/4/MEET/Mar/202223/21	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023	
HQ File Number	HQRNORM APPLY 00169332AM22	
RA File Number	05AA04072273 AM22	
Licence No and Date	0511004263/24/08/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-		
Export Item; Shale Stabiliser (Oil Well Chemical) (Containing humic powder minimum 74.8%)		
Qty.: 907.0 MT		
Import Items;		
S.No;	Import Description	Qty. recommended per MT
1	Gilsonite / Natural Asphalt	0.2382 MT

2	: Lignite	0.0265 MT
3.	: Humic Powder	0.7853 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	42 / NC/4/MEET/Mar/202223/21
Case Status	Case Withdrawn
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00177447AM22
RA File Number	05AA04073757 AM22
Licence No and Date	0511004527/06/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	43 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00184764AM22
RA File Number	05AA04080506 AM22
Licence No and Date	0511004765/15/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:- Export Item-1; ULTRASOUND PAPERS (ROLLS UPP 110HG (IN ROLL). GSM : 70 + / - 10 PERCENT (Variation)) Qty: 33417.0 Sq. Mt Import item; VIDEO PRINTER PAPER (Of GSM : 70 + / - 10 PERCENT) Qty.: 35087.85 Sq. Mt RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	44 / NC/4/MEET/Mar/202223/21
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Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM REVIW00004084AM23
RA File Number	05AA04081661 AM22
Licence No and Date	0511004760/15/09/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. COA report of import and export item from foreign supplier. 2. Complete calculation for the requirement of all raw materials based on wastage (including moisture content in COA) in process. 3. Production / consumption data duly certified by GST council.	

Case No.	45 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	GANGWAL CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00195406AM22
RA File Number	03AA04083647 AM22
Licence No and Date	0311007259/27/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	46 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	NUTECH PRINT SERVICES INDIA
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00196596AM22
RA File Number	05AA04087022 AM22
Licence No and Date	0511005028/28/09/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export item : Multi Color Printed Books (400000 Pcs)((Using Bible Paper of (25-50 GSM) 30000 Kg, Printing Paper of (50-150 GSM) 200000 Kg & Paper Board of (170-350 GSM) 50000 Kg))

Qty: 281000.0 Kg

Import Items:

<i>S. No</i>	<i>Item description</i>	<i>Qty. Recommended</i>
1	Bible Paper (25-50 GSM)	33600.0 Kg
2	Printing Paper(50-150 GSM)	224000 Kg
3	Paper Board of (250 GSM +/-10%) (Relevant)	57500.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	47 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00197229AM22
RA File Number	07AA04030531 AM22
Licence No and Date	0711002023/29/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Weight of export item in KG terms.
2. Net Import Content in Export item.
3. Complete Calculation for the requirement of Raw materials both imported and indigenous in manufacturing item, indicating wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	48 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00201446AM22
RA File Number	03AA04047538 AM22
Licence No and Date	0311007442/04/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	49 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	MERIT POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00201457AM22
RA File Number	03AA04023382 AM22
Licence No and Date	0311007443/04/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	50 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	ORIO SHANGHAI COLOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00202774AM22
RA File Number	08AA04031709 AM22
Licence No and Date	0811002797/05/10/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	51 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00222078AM22
RA File Number	05AA04093125 AM22
Licence No and Date	0511005586/22/10/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms with 1% wastage as under:-	
Export Item; Sized and Specially Formulated Graphite Sealant (Minus) - 45 MESH	
Qty.: 1185000.0 Kg	
Import item: GRAPHITE FINES (MINUS) - 5 MESH	
Qty.: 1196850.0 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	52 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00231463AM22
RA File Number	02AA04030558 AM22
Licence No and Date	0211001432/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023	
1. Copy of CIB registration showing approved composition of the export item.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	53 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	RICHTER-INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00237845AM22
RA File Number	05AA04094260 AM22
Licence No and Date	0511005814/01/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	54 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00239720AM22
RA File Number	13AA04019283 AM22
Licence No and Date	1311000719/02/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	55 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	AMARA BIOEXTRACTS LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00244246AM22

RA File Number	52AA04016526 AM22
Licence No and Date	5211001556/08/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00244534AM22
RA File Number	02AA04030561 AM22
Licence No and Date	0211001466/08/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Copy of CIB registration showing approved composition of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	BHARAT RASAYAN LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00245538AM22
RA File Number	05AA04094187 AM22
Licence No and Date	0511005926/09/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	58 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	GLEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00249146AM22
RA File Number	02AA04032568 AM22
Licence No and Date	0211001490/11/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	59 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00254217AM22
RA File Number	05AA040101065 AM22
Licence No and Date	0511006159/16/11/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. COA report of import and export item from foreign supplier. 2. Complete calculation for the requirement of all raw materials based on wastage (including moisture content in COA) in process. 3. Production / consumption data duly certified by GST council.	

Case No.	60 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00254452AM22
RA File Number	02AA04033446 AM22

Licence No and Date	0211001508/16/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	61 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	ASHOK PACKAGING INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00256684AM22
RA File Number	05AA04098076 AM22
Licence No and Date	0511006221/18/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	62 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00261426AM22
RA File Number	05AA040102800 AM22
Licence No and Date	0511006316/22/11/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:- Export Item; Shale Stabiliser (Oil Well Chemical) (Containing humic powder minimum 74.8%) Qty.: 317.0 MT	

Import Items;		
S.No;	Import Description	Qty. recommended per MT
1	Gilsonite / Natural Asphalt	0.2382 MT
2	: Lignite	0.0265 MT
3.	: Humic Powder	0.7853 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	63 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00272754AM22
RA File Number	05AA04097774 AM22
Licence No and Date	0511006597/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	64 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00306167AM22
RA File Number	05AX04000430 AM22
Licence No and Date	0511007559/03/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	65 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00310767AM22
RA File Number	05AX04000453 AM22
Licence No and Date	0511007719/07/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from H-302 and ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 5	SINGLE SIDE DECORATIVE ALUMINIUM FOIL LAMINATES THICKNESS 0.70 MM TO 1.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.55 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM)	1.0330 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	ALUMINIUM FOIL (60 MICRON - 100 MICRON)	0.2330 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	0.4350 KG OR APPLIED QUANTITY WHICHEVER IS LESS

4.	METHANOL	0.3980 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	B.O.P.P. FILM	0.0110 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.55 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.55 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Single Side Decorative Aluminum Foil Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.55 KG/Sq. Meter of 1.00 MM Thickness.

3. The Quantity of BOPP Film given above will be for One Sq. Meter of Single Side Decorative Aluminum Foil Laminates irrespective of Thickness and Weight of Single Side Decorative Aluminum Foil Laminates to be exported.

4. The Quantity of all the other items unchanged irrespective of change of Thickness and Weight of Single Side Decorative Aluminum Foil Laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Single Side Decorative Aluminum Foil Laminates having Thickness Range between 0.70 MM to 1.00 MM.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SATYAM PHARMA CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00321064AM22
RA File Number	03AX04000722 AM22
Licence No and Date	0311010588/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	67 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00330849AM22
RA File Number	08AX04000338 AM22
Licence No and Date	0811003871/25/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	68 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00351633AM22
RA File Number	05AX04000955 AM22
Licence No and Date	0511008772/11/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 2.87% wastage as under:-

Export Item; Oil Well Chemical- Clay

Qty.: 362800.0 Kg

Import Items;

S.no;	Item Description	Qty. recommended per 100 kg
1	: Sepiolite Clay / Sepiolite Powder	41.00 kg

2	: Welan Gum	3.03 kg
3	Xanthan Gum	2.525 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	69 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00356314AM22
RA File Number	08AX04000406 AM22
Licence No and Date	0811004063/15/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
Product 1007 (C11 Alcohol Ethoxylate)	100000.0 Kg	C11 ALCOHOL	37960.0 Kg
		Ethylene Oxide	64000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00356316AM22
RA File Number	08AX04000409 AM22
Licence No and Date	0811004064/15/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
Product P1080 (Polyoxy Ethylene Polysorbate)	400000.0 Kg	Sorbitan Mono Oleate	130880.0 Kg
		Ethylene Oxide	277080.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	71 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00366315AM22
RA File Number	05AX04001083 AM22
Licence No and Date	0511010480/24/02/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item; sized - 45 mesh Carbon Sealant	
Qty.: 100000.0 Kg	
Import item: Carbon Raiser (400 to 500 Micron)	
Qty.: 101000.0 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	72 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00370928AM22
RA File Number	32AX04000021 AM22
Licence No and Date	3211002595/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023	
1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	73 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00396827AM22
RA File Number	34AX04000364 AM22
Licence No and Date	3411002003/22/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	74 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00407650AM22
RA File Number	03AX04002013 AM22
Licence No and Date	0311013445/30/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	75 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	PHARMAFFILIATES ANALYTICS AND SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00409714AM22

RA File Number	30AX04000173 AM22
Licence No and Date	3011001989/31/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Kindly provide copy of application. 2. Kindly check ITC HS code for all the export items. 3. Also confirm the export quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00000295AM23
RA File Number	03AX04002127 AM22
Licence No and Date	0311013969/19/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	77 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00000386AM23
RA File Number	03AX04000270 AM23
Licence No and Date	0311014107/23/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	78 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	VIBFAST PIGMENTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00000608AM23
RA File Number	08AX04000771 AM22
Licence No and Date	0811004872/05/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	79 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	JAL AQUA INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	80 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023		
HQ File Number	HQRNORM APPLY 00001281AM23		
RA File Number	05AX04000734 AM23		
Licence No and Date	0511013096/08/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Oxyflourfen 23.5% EC(Oxyflourfen 23.5% EC)	1 Liter	Oxyflourfen Technical 97%	0.250 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Mar/202223/21		
Case Status	Case Approved		
Party Name	GREENLAM INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023		
HQ File Number	HQRNORM APPLY 00001289AM23		
RA File Number	05AX04000692 AM23		
Licence No and Date	0511013105/09/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to take cue from H-302 and ratify the norms as under:-			
Export Item:			
Sl. No.	Item Description	Quantity (KG)	
1 to 5	SINGLE SIDE DECORATIVE ALUMINIUM FOIL LAMINATES THICKNESS 0.70 MM TO 1.00 MM AS PER APPLICATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.55 KG +/- 2.5%	
Import Item:			

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 230 GSM)	1.0330 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	ALUMINIUM FOIL (60 MICRON - 100 MICRON)	0.2330 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	0.4350 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	METHANOL	0.3980 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	B.O.P.P. FILM	0.0110 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norm has been worked out on the 1.00 MM Thickness with Average Wt. of 1.55 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.55 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Single Side Decorative Aluminum Foil Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.55 KG/Sq. Meter of 1.00 MM Thickness.

3. The Quantity of BOPP Film given above will be for One Sq. Meter of Single Side Decorative Aluminum Foil Laminates irrespective of Thickness and Weight of Single Side Decorative Aluminum Foil Laminates to be exported.

4. The Quantity of all the other items unchanged irrespective of change of Thickness and Weight of Single Side Decorative Aluminum Foil Laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Single Side Decorative Aluminum Foil Laminates having Thickness Range between 0.70 MM to 1.00 MM.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Mar/202223/21
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Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023	
HQ File Number	HQRNORM APPLY 00001306AM23	
RA File Number	05AX04000751 AM23	
Licence No and Date	0511013142/10/06/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item; Shale Stabiliser (Oil Well Chemical) (Containing humic powder minimum 79.8%)		
Qty.: 374220.0 Kg		
Import Items;		
S.No;	Item description	Qty. recommended per 1000 kg
1	: Humic Powder	838.10 kg
2	: Gilsonite / Natural Asphalt	202.40 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	83 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00001432AM23
RA File Number	03AX04001521 AM23
Licence No and Date	0311015613/16/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	84 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved

Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00001777AM23
RA File Number	05AX04000910 AM23
Licence No and Date	0511013521/30/06/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item; Sized and Specially Formulated Graphite Sealant (Minus) - 45 MESH Qty.: 2625000.0 Kg Import item: GRAPHITE FINES (MINUS) - 5 MESH to -35 Mesh Qty.: 2651250.0 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	85 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00002750AM23
RA File Number	02AX04000276 AM23
Licence No and Date	0211002900/23/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Copy of CIB registration showing approved composition of the export item. 2. COA of import item no. 1 from foreign supplier. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00003130AM23
RA File Number	05AX04001642 AM23

Licence No and Date	0511014829/15/09/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item-1; ULTRASOUND PAPER ROLLS (UPP 110 HD (IN ROLL) GSM: 70 + / - 10 PERCENT (Variation)) Qty.: 6071.0 Sq. Mt Import item; VIDEO PRINTER PAPER (Of GSM : 70 + / - 10 PERCENT) Qty.: 6374.55 Sq. Mt Export Item-2; ULTRASOUND PAPER ROLLS (UPP 110 HG (IN ROLL). GSM : 70 + / - 10 PERCENT (Variation)) Qty.: 18212.0 Sq. Mt Import item; VIDEO PRINTER PAPER (Of GSM: 70 + / - 10 PERCENT) Qty.: 19122.6 Sq. Mt RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	87 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00003151AM23
RA File Number	02AX04000321 AM23
Licence No and Date	0211003043/15/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Export quantity is given in Kg - Activity which is not clear. Please explain with documentary evidence. 2. COA of export item. 3. Copy of CIB registration showing approved composition of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Mar/202223/21
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Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM REVIW00004621AM23
RA File Number	03AX04003316 AM23
Licence No and Date	0311018195/27/09/2022
Norms Committee Decision: .The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Catalogue of import item HPEG-906. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00003657AM23
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 27.02.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 20.04.2023).	

Case No.	90 / NC/4/MEET/Mar/202223/21		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023		
HQ File Number	HQRNORM APPLY 00003894AM23		
RA File Number	03AX04003516 AM23		
Licence No and Date	0311018789/21/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

DIFLUBENZURON 25% WP	1 Kg	DIFLUBENZURON TECHNICAL 97	0.263 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	91 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00004844AM23
RA File Number	05AX04002558 AM23
Licence No and Date	0511016224/06/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
BIFENTHRIN 4%+THIAMETHOXAM 16% SC(BIFENTHRIN 4%+THIAMETHOXAM 16% SC)	1 Liter	2-CHLORO-5-CHLORO METHYL THIAZOLE (CCMT) 98-99% MIN	0.118 Kg
		3-METHYL 4 NITRO IMINO PERHYDRO 1,3,5 OXADIAZINE (MNIO) 98-99% MIN	0.113 Kg
		BIFENTHRIN ALCOHOL 99%	0.020 Kg
		Lambda Cyhalothrin Acid(99%)	0.025 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	92 / NC/4/MEET/Mar/202223/21
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00004962AM23
RA File Number	03AX04004316 AM23
Licence No and	0311019955/13/12/2022

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LAMBDA CYHALOTHRIN 25% CS	1 Liter	LAMBDA CYHALOTHRIN TECHNICAL (P) 95 %	0.2805 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	93 / NC/4/MEET/Mar/202223/21			
Case Status	Case Approved			
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023			
HQ File Number	HQRNORM APPLY 00005135AM23			
RA File Number	07AX04001396 AM23			
Licence No and Date	0711005975/20/12/2022			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to take cue from SION A-1569 and ratify the norms as under:-				
S.No.	Export Item	Quantity	Import Item	Quantity
1	PRINTED BOOKS = Qty for 85000 Nos. (contents of Import Item Sl. No.1 =76723 Kg & import Sl. No. 2 1700.000 kg)	78423 Kg	Printing Thin Paper - 45 GSM, 96 cm plus or minus 10%	85931.0 Kg
			Arlington Book Cover in various colour, Book cloth coated and or laminated(relevant thickness)	1785.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	94 / NC/4/MEET/Mar/202223/21			
Case Status	Case Approved			
Party Name	VISWAAT CHEMICALS LIMITED			
Meeting Number	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023			

and Date			
HQ File Number	HQRNORM APPLY 00005329AM23		
RA File Number	03AX04004831 AM23		
Licence No and Date	0311020302/27/12/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 1% wastage as under:-			
Export Item	Quantity	Import item	Quantity
62/0 VISCO 20 [POLYOXYETHYLENE (20) CASTOR OIL](62/0 VISCO 20 [POLYOXYETHYLENE (20) CASTOR OIL]) (Non-Volatile Matter should not be less than 99%)	100 MT	ETHYLENE OXIDE	48.73 MT
		CATALYST [Potassium Hydroxide Flakes]	0.15 MT
		GLACIAL ACETIC ACID	0.1 MT
62/0 VISCO 25 [POLYOXYETHYLENE (25) CASTOR OIL](62/0 VISCO 25 [POLYOXYETHYLENE (25) CASTOR OIL]) (Non-Volatile Matter should not be less than 99%)	100 MT	ETHYLENE OXIDE	54.29 MT
		CATALYST [Potassium Hydroxide Flakes]	0.15 MT
		GLACIAL ACETIC ACID	0.1 MT
62/0 VISCO 30 [POLYOXYETHYLENE [30] CASTOR OIL](62/0 VISCO 30 [POLYOXYETHYLENE [30] CASTOR OIL]) (Non-Volatile Matter should not be less than 99%)	100 MT	ETHYLENE OXIDE	58.94 MT
		CATALYST [Potassium Hydroxide Flakes]	0.15 MT
		GLACIAL ACETIC ACID	0.1 MT
62/0 VISCO 70 [POLYOXYETHYLENE [70] CASTOR OIL](62/0 VISCO 70 [POLYOXYETHYLENE [70] CASTOR OIL]) (Non-Volatile Matter should not be less than 99%)	100 MT	ETHYLENE OXIDE	77.32 MT
		CATALYST [Potassium Hydroxide Flakes]	0.15 MT
		GLACIAL ACETIC ACID	0.1 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00005779AM23
RA File Number	05AX04003042 AM23
Licence No and Date	0511016899/17/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	96 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00005931AM23
RA File Number	02AX04000600 AM23
Licence No and Date	0211003744/27/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	97 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00006089AM23
RA File Number	03AX04005367 AM23
Licence No and Date	0311021164/06/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	98 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00006313AM23
RA File Number	03AX04005520 AM23
Licence No and Date	0311021433/14/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	99 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	VEERAL ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00006561AM23
RA File Number	03AX04005755 AM23
Licence No and Date	0311021667/23/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	100 / NC/4/MEET/Mar/202223/21
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Case Status	Case Deferred
Party Name	CAMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00006581AM23
RA File Number	08AX04001948 AM23
Licence No and Date	0811007377/24/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	101 / NC/4/MEET/Mar/202223/21		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023		
HQ File Number	HQRNORM APPLY 00007081AM23		
RA File Number	08AX04002144 AM23		
Licence No and Date	0811007624/20/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pendimethalin 50% EC	1 Liter	4, Nitro Ortho-Xylene	0.2963 Kg
		Di-Ethyl Ketone	0.1851 Kg
		Ethylene Dichloride	0.079 Kg
		Aromatic solvent C9	0.320 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	102 / NC/4/MEET/Mar/202223/21
Case Status	Case Deferred
Party Name	CRIMSUN ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202223/ 21 and 18/04/2023
HQ File Number	HQRNORM APPLY 00007184AM23
RA File Number	04AX04001092 AM23
Licence No and Date	0411005133/24/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Mar/2022-23/21 dated 18.04.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 20.04.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	